
(2019) 09 CHH CK 0029

Chhattisgarh High Court

Case No: Writ Petition (S) No. 6997 Of 2019

Moti Ram Dansena

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Sept. 3, 2019

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Dhaniram Patel, Ashutosh Mishra

Final Decision: Disposed Of

Judgement

P. Sam Koshy. J

1. The challenge in the present Writ Petition is to the order Annexure P/1 dated 22.08.2019 whereby the services of the petitioner has been

transferred from Raigarh to Mungeli

2. The contention of the petitioner is that he is substantively appointed as a Lecturer in Commerce subject and vide the impugned order the petitioner

is being sent to High School, where commerce subject is not available firstly. Secondly, he is being sent against 'History' subject which is not the

subject in which the petitioner has been appointed and nor is the petitioner competent to teach 'History' subject.

3. Given the aforesaid facts, let petitioner make a detailed representation to the respondent No. 1 in this regard within a period of 10 days from today

and on receipt of such representation respondent No. 1 shall decide the same within a period of 45 days.

4. Till the representation of the petitioner is decided, the effect and operation of the impugned order Annexure P-1 shall remain stayed so far as

petitioner is concerned.

5. With the aforesaid observations, the writ petition stands disposed of.